Papers Laid STATEMENT BY MINISTER

Correcting the reply given in the Bajra Sabha on the 6th August, 1984, to **Unstarred Question 1327 regarding Press** party at Golden Temple

THE MINISTER OF STATE IN THE MINISTRY OF **INFORMA** TION **BROADCASTING** AND (SHRI V. N. GADGIL): Sir, I beg to lay on the Table a statement (in English and Hindi) correcting the Ireply given in the Rajya Sabha on the 6th August, 1984, to Unstarred Ouestion No. 1327, regarding Party at Golden Temple.

MR. CHAIRMAN: No. You have io correct the answer.

SHRI V. N. GADGIL: Sir, I have been told that since this is an Unstarred Question, this need not be read out and this has to be laid only. [Pleased in Library. See No. LT-38-A|85].

MR. CHAIRMAN: All right. Now, papers to be laid on the Table.

PAPERS LAID ON THE TABLE,

- I. Renort of the Law Commission of India on Unfair Terms in Contract
- II Report of the Law Commission; of India on the Judicial Officers Protection Act, 1850.

THE MINISTER OF STATE IN THE MINISTRY OF LAW & JUSTICE (SHRI H. R. BHARDWAJ); Sir, I beg to lay on the Table:

- I. A copy (in English and Hindi) of the following papers:-r-
 - (i) One hundred and third Report of the Law Commission of India on Unfair Terms in Contract. [Placed in the Library See No. LT--41|85].
 - (ii) One hundred and Fourth Report of the Law Commission of India on the Judicial Officers' Protection Act, 1850. [Placed in the Library. See No. LT-42|85].

Delimitation of Council Constituencies (Bihar) Amendment order,

on the Table

1984 SHRI H. R. BHARDWAJ: lay on the Table a copy (in English and Hindi) of the Ministry of Law and Justice and Company Af. fairs (Legislative Department) Notification S.O. No. 566(E), dated the 4th August 1984, publishing the Delimitation of Council Constituencies (Bihar) Amendment Order, 1984, under subsection (3) of section 13 of the Representation of the People

[Placed in the Library. See No. LT-40|85].

I. Conduct of Election (Amendment:), **Rules, 1984**

II. Conduct of Elections (Second Amendment) Rules, 1984

SHRI H. R. BHARDWAJ; Sir, I also lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice and Company Affairs (Legislative Department), under subsection (3) of section 169 of the Representation of the People Act₂ 1951:

- (i) S.O. No. 565(E), dated 4th August, 1984 publishing the Conduct of Elections (Amendment) Rules, 1984.
- (ii) S.O. No. 671(E), dated 5th September, 1984, publishing . the Conduct of Elections (Second (Amendment) Rules, 1984. [Placed in the Library. See. No. LT-39) .85 for (i) and (ii)].
- I. Report and Accounts (1983.84) of the Oil India Limited, and related papers
- II. Report and Accounts (1983-94) of the **Bongaigaon Refinery and Petrochemicals** Limited and related Papers. .
- III. Report and Account, (1983.84) of the **Iidian Petrochemical Corporation Limited,** Vadodara, and related papers.
- VII. Report and Accounts (1983-84) of the Madras Renneries Limited, Madras, and related papers.